

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-1" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.6110/Del/2019
निर्धारणवर्ष/Assessment Year:2011-12

Trishla Jain L-1/12, Hauz Khas, New Delhi.	बनाम Vs.	ITO Ward 32(5), New Delhi.
PAN No. ADVPJ1355M		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Shri S.K. Gupta, CA
राजस्वकीओरसे /Revenue by	Shri Prakash Dubey, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	18.01.2021
उद्घोषणाकीतारीख/Pronouncement on	18.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-11, New Delhi dated 24.06.2019 for AY 2011-12.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal because the matter is settled in Vivad se Vishwas Scheme, 2020 and Form No. III have already been issued in favour of the assessee.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 18.01.2021.

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 18.01.2021

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi